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(b) whether Government propose to have an urban survey to identify these groups and take steps to ameliorate their working conditions; and

(q) if so, whether Government also propose to introduce minimum wages, medical assistance and provident fund schemes for them?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): (*a*) Labour Bureau, Chandigarh has conducting surveys on the working conditions of unorganised urban labour from time to time.

The following groups of unorganised urban labour have been covered by such surveys:—

1. Beedi workers.

2. Building & Construction workers in Delhi.

Persons engaged in book binding and hotel boys have not been covered by such surveys specifically.

(b) A survey has at present been cted on the conditions of employment of Domestic workers. There is however, n_0 proposal for conducting any specific survey on the conditions of employment of persons engaged in book binding and hotel boys.

(e) The following legislation al ready exists to regulate the conditions of employment of some of the groups of unorganised urban labour

T. The Shoj tablishments Arts administered by State Governments.

 Beedi ; nd Cigar Workers (Gorj Employment) A.ct, 1966 also administered by State Governments.

e Beedi workers Wei- ")		j?dm>'nistered	
f re Fund Act, 1976.	{	by	labour
	(Welfare	
 Beedi Workers Welfare 		Department	
Acl., 1976-	J	of the Minis-	
	J	try of La	bour.

5th Min'mum Wages Act, 1948 extended to some groups of unorganised urban labour by Slate Government concerned.

The employees employed in book binding, hotel boy_s and beedi workers are also covered by Schemes formulated under the Employees Provident Fund and Miscellaneous Provisions Act, 1952 and Employees State Insurance Act, 1948 subject to fulfilment of conditions of coverage and eligibility.

The Government is contemplating bringing up special legislation to re gulate the safety and conditions of work of workers engaged in build ing and Construction Industry shortly.

Central Employment Exchange at Gorakhpur

950. SHRI NARSINGH NARAIN PANDEY; Will the Minister of LABOUR be pleased to state:

(a) whether any steps have so far been taken by Government for restoration of Central Employment Exchange at Gorakhpur as per decision in the Labour Minister's meeting at Delhi if so, the details therefor;

(b) whether any action for restoration of the building which was fraudulently allotted by the then District Magistrate, Gorakhpur in favour of ex. Deputy Director or present Deputy Director. Labour, have been initiated in consultation with Uttar Pradesh Government; and

(c) whether as per agreement the scheme for training centre is being implemented, if so, the details in this regard?

THE MINISTER OF STATE IN THE M'NISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): (a) The Hon'ble Member has presumably referred to the Meeting taken by Labour Minister on 16-9-19B0 to discuss various matters concerning I the Central Employment Exchange

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at Gorakhpur which among others.was attended by S|Shri Narsingh Narain Pandey, Dr. Bhai Mahavir and R. N. Rakesh, Members of Parliament. The restoration of the Central Employment Exchange at Gorakhpur was not discussed in that Meeting as this Exchange was never closed and still continues to function. The discussions in the Meeting related only to the re-orientation of the functioning of this Exchange in the larger interests of the people of Gorakhpur and nearby areas.

(b) Yes, Sir. Various concerned authorities of the U.P. Government such a_s Chief Secretary, U.P. Government, Commissioner^ Gorakhpur Division and District Magistrate, Gorakhpur have been addressed, requesting them to take necessary steps for restoration of the tenancy of the building in favour of the Central Employment Exchange, Gorakhpur. The matter is being pursued vigorously.

(c) As per the decisions taken in the Meeting referred to in part (a) of the Question, letters have been sent to Labour Secretary, Government of U.P. to send concrete proposals for starting an I. T. I. for Women making use of the available accommodation with the Central Employment Exchange, Gorakhpur.

Improvement in the Conditions of Building: workers

951. SHRI N. P. CHENGALRAYA-NAIDUrWill the Minister of LABOUR be pleased to state:

(a) whether there is any proposal under Government's consideration to bring a Bill before Parliament to improve the lot of building workers; and

(b) if so, the salient features thereof any by when it is likely to be introduced?

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THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): (a) and (b) Yes, Sir. The details are being finalised in consultation with the concerned agencies and will be introduced in Parliament at the earliest.

Enforceme.it of minimum wages act

952. SHRI ABDUL REHMAN SHEIKH: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that the Minimum Wages Act has been uniformly enforced in the States including the State of Jammu and Kashmir:

(b) if so, the extent to which the Act has been enforced in the State of Jammu and Kashmir; and

(c) if the Minimum Wages Act haj not been enforced in the State of Jammu and Kashmir, the reasons therefore and whether Government have taken up the question of its enforcement with the State Government?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): (a) The extent of enforcement of the Minimum Wages Act varies from State to State.

(b) According to the available information, the Government of Jammu and Kashmir have included the following seven employments to the schi in of the Minimum Wages Act tition to 12 employments originally including in Part I of the Schedule:

1. Employment in Embroidery including chain stich, gabba embroidery and Namda making.

- 2. Employment in wood carving.
- 3. Employment in workshops.
- 4. Employment in private Bricks and Tila making.